GOVERNMENT OF KERALA

Law (Legislation-B) Department

NOTIFICATION

No. 41/Leg.B2/2022/Law.

Dated, Thiruvananthapuram, 21st March, 2023 7th Meenam, 1198 30th Phalguna, 1944.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Repealing Act, 2022 (15 of 2023).

By order of the Governor,

V. HARI NAIR, *Law Secretary*.



[Translation in English of the "2022-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (വഖഫ് ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) റദ്ദാക്കൽ ആക്റ്റ്" published under the authority of the Governor.]

ACT 15 OF 2023

THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE WAQF BOARD) REPEALING ACT, 2022

An Act to repeal the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021.

Preamble.—WHEREAS, it is expedient to repeal the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021);

BE it enacted in the Seventy-third Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Repealing Act, 2022.
 - (2) It shall come into force at once.
- 2. Repeal of the Act 15 of 2021.—(1) The Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021) (hereinafter referred to as the repealed Act) is hereby repealed.
- 3. Saving.—Notwithstanding such repeal, such repeal shall not affect the validity, invalidity, effect or consequence of anything done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred under the repealed Act, from the date of commencement of the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021) to the date of commencement of the repealed Act.

